

नवीन गुप्ता
NAVEEN GUPTA
अतिरिक्त सत्र न्यायाधीश-05
Additional Sessions Judge-05
कक्ष सं. 4, द्वितीय तल
Room No. 4, 2nd Floor
कारागार क्षेत्र न्यायालय, दिल्ली
Karkarooma District Courts, Delhi

State v. Ramjan Hussain
FIR NO. 258/17
u/s 302/34 IPC
PS Nand Nagari

19.06.2020

Present : Sh. Kamal Akhtar, Ld. Addl. PP for the State through video conferencing.
Mohd. Irfan, Ld. Counsel for the applicant/accused through video conferencing.
Sh. Brij Mohan, Complainant in person (He has joined the proceedings after having appeared in person in the court room).

Report of the IO has been received with remarks that applicant/accused is not involved in any other case. IO has further reported that applicant/accused is in judicial custody since 09.05.2017.

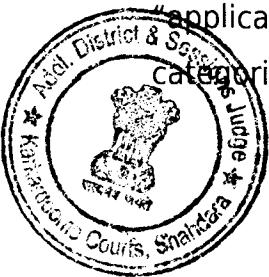
Report from the Jail Superintendent has been received with remarks that "conduct of UTP Ramjan Hussain s/o Abdul Aziz may be treated as not good".

The present application has been moved on behalf of the applicant/accused for grant of interim bail in terms of directions passed by High Powered Committee of Hon'ble Delhi High Court vide its Minutes dated 18.05.2020.

Pursuant to the abovesaid application moved on behalf of the applicant/accused, report from the Jail Superintendent had been called regarding the conduct of the accused in jail.

It is pertinent to note that vide its Minutes dated 18.05.2020, the High Powered Committee of Hon'ble Delhi High Court has recommended for grant of interim bail to the UTPs falling under certain categories.

Simultaneously, the committee has resolved that applications for interim bail of UTPs falling in above-mentioned categories for being considered, should have a certificate of good



conduct during their respective custody period from Jail Superintendent for him to qualify in the above-mentioned categories.”

Applying the abovesaid resolutions of the High Powered Committee of Hon'ble Delhi High Court and considering the report of Jail Superintendent regarding the conduct of the applicant/accused, the court is of the view that case of applicant/accused seeking interim bail does not fall within the criteria fixed by the High Powered Committee of Hon'ble Delhi High Court vide its Minutes dated 18.05.2020. Accordingly, the applicant/accused is not entitled for grant of interim bail. Thus, the application is dismissed.

Copy of this order be sent to the Computer Branch for uploading the same on the website. Copy be also sent to the A.O. (Judicial), who shall supply the same to the Jail Superintendent as well as to the parties in terms of the Office Order of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Original order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.



(Signature)

(Naveen Gupta)
Addl. Sessions Judge-05
Shahdara District
Karkardooma Courts, Delhi
Additional Sessions Judge
Shahdara District
Karkardooma Courts, Delhi